

ÜITEM NO.58

COURT NO.9

SECTION III

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.34785/2014
(Arising out of impugned final judgment and order dated 16/01/2014
in WPC No. 62091/2013 passed by the High Court of Judicature at
Allahabad)

M/S. GAIL INDIA LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(Office report on default)

Date : 02/02/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

[IN CHAMBERS]

For Petitioner(s) Mr. Abhishek Sharma,Adv.

For Respondent(s) Mr. Vinay Garg,Adv.

Mr. Upendra Mishra, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Four weeks' time is granted to learned counsel for the
petitioner to take fresh steps for the service of fresh
show cause notice on unserved respondent Nos.3 & 4.

(RASHMI DHYANI)

SR.P.A. (RAJINDER KAUR)

COURT MASTER